



2026:DHC:7869



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010317122022**+ **OMP (ENF.) (COMM.) 158/2022 & EX.APPL.(OS) 3348/2022****S.S TOTAL CONSTRUCTION INDIA PVT LTD DELHI**

.....Decree Holder

Through: Mr. Sanjay Dewan, Sr.
Advocate with Mr. Aayush
Dawar and Mr. Nikhil Goel,
Advocates.

versus

A.I.I.M.S

.....Judgement Debtor

Through: Mr. Satya Ranjan Swain, Panel
Counsel with Mr. Tushar
Hazrati and Mr. Sanskar Gupta,
Advocates.

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER (ORAL)**% **15.09.2026**

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again after satisfying on the aspect of stamp duty as per the Indian Stamp Act, 1899 along with penalty, if any.

2. Leave and liberty is granted as aforesaid.

3. The petition is dismissed as withdrawn with the aforesaid liberty.

OM PRAKASH SHUKLA, J**SEPTEMBER 15, 2026/pa**